## **HIGH COURT OF ORISSA: CUTTACK**

**No.**- 3662 **Date:** 01.03.2024

## NOTICE

This is for information for all intending bidders that the following corrigendum with respect to Court's Tender call Notice No.-2322 dtd. 08.02.2024, Corrigendum Notice No.-2442 dtd. 09.02.2024 and Notice No.-3367 dtd. 27.02.2024, is issued in the interest of fair competitive bidding. The changed specifications are listed hereunder.

TECHNICAL SPECIFICATION			
CLAUSE (Tender Notice No-2322) dtd.08.02.2024	FEATURES	Previously mentioned in the Tender Document	<b>Revised Specification</b>
12.1.i.	Dispense Capacity	40 to 50 Lit/ hr.	Minimum 40 to 50 Lit/hr.
12.1.ii.	Storage	N/A	Both (with and w/o storage)
New	Technology	Not mentioned	RO, UV, RO+UV
FINANCIAL SPECIFICATION			
CLAUSE (corrigendum Notice No 2442) dtd.09.02.2024	PROPOSAL	Previously mentioned in the Tender Document	<b>Revised Specification</b>
Para '2'	Buyback Policy	Buyback offer	Each machine shall be evaluated individually for Buy-back offer

The intending bidders are hereby requested to adhere to the modifications as above in their respective technical as well as financial bid\_for Tender Notice No.-2322 dtd. 08.02.2024 towards supplying and installing 17 nos. of Water cooler-cumpurifier inside the new building of High Court of Orissa, Cuttack on buy-back basis.

All the parameters specified in the bid documents may be read with above modification of the Tender. The intending bidders are requested to visit the official website of High Court of Orissa, <u>https://orissahighcourt.nic.in/</u> for further details regarding the Tender.

## • Important Dates:

- 1. Revised Last date for Submission of Bid- 21.03.2024 till 4:00 PM
- 2. Revised Date of opening of Technical Bid- 22.03.2024 at 11:30 AM

The authority reserves the right to accept or reject any part of or all tenders without assigning any reason thereof.

By order

Registrar (Judicial)

## Memo No.-3663(2)

Date: 01.03.2024

Copy forwarded to the-

- 1. Notice board for information.
- Superintendent, IT Cell for uploading the notice on the website of the Court.